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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

CIVIL CONTEMPT PETITION NO. 76 OF 2006.
IN
ORIGINAL APPLICATION NO.164 OF 2005.

ALLAHABAD THIS THE 10TH DAY OF MAY 2007.

**Hon'ble Mr. Ashok S. Karamadi, J.M
Hon'ble Mr. K.S. Menon, A.M**

Anil Kumar s/o late Suraj Prasad R/o Behind Manduadih Police Station,
(Near Ganesh Mandir), Manduadih, District Varanasi.

.....Applicant

(By Advocate: Sri K.M Asthana)
Versus.

1. Shri E.S.L. Narsinghan, Director, Intelligence Bureau, Ministry of Home Affairs, I.B. Head Qrs. Government of India, North Block, New Delhi.
2. Shri Amitabh Ranjan, Dy. Director, Subsidiary, Intelligence Bureau (SIB), Ministry of Home Affairs (MHA), Government of India, Varanasi.
3. Shri S.K. Sharma, Assistant Director, Intelligence Bureau, Ministry of Home Affairs, Government of India, New Delhi.

.....Respondents

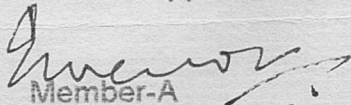
(By Advocate: Sri S.Singh)

ORDER


By Mr. Ashok S. Karamadi, J.M

Heard Sri K.M.Asthana, learned counsel for the applicant and Sri Saumitra Singh, learned counsel for the respondents.

2. Having regard to the fact that this contempt petition is filed for taking the action against the order dated 7.10.2005. On notice, learned counsel for the respondents submitted that they have complied with the order of the Tribunal dated 7.10.2005. Learned counsel for the applicant states that there is no subsistent right will be continued in view of the fact that respondents have already obeyed the order of the Tribunal and issued the appointment order. Having regard to the fact that respondents have filed compliance report before the Court. In view of the circumstances, the contempt petition is dropped.


Member-A

Manish/-


Member-J